

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-11656-JK (LD ) of 2024**

**DATED:- 28 - 06 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated:28 .06.2024

No:-LAW-OIC/6/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order, file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

*Jm*

*Reyaz Ali Bhat*  
*28.06.24*

**Annexure to the Government Order No.11656 -JK(LD) of 2024 dated 28.06.2024**

S. No	Title of the case	OIC
1	Shoib Ramzan Tantray V/s U.T of J&K and others in WP (Crl) No. 116/2023, MA No. 3130/2024.	Mr. Sidharath Dhiman, Deputy Secretary to the Government Home Department
2	T of J&K Vs Shahid Mushtaq Bhat, whereby the accused involved in case FIR No. 221/2021 u/s 18 and 39 ULA(P) Act P/s Pulwam	Sh. Nawaz Ahmad, DySP Hqrs Pulwama
3	UT of J&K Vs Aamir Sideeq Parra, whereby the accused involved in case FIR No. 07/2023 u/s 8,22 & 29 NDPS Act, P/S Bomie	Sh. Gazanfar, DySP PC Sopore
4	State Vs Mohammad Naseer Batti and Ors, whereby the accused involved in case FIR No.12/2023 u/s8/21,27-A,29 NDPS Act P/s Uri	Sh. Showket Ali, SDPO Uri
5	State/UT of J&K Vs Aijaz Ahmad Gojree and Ors, whereby the accused involved in case FIR No. 74/2018 u/s 302,120-B & 212 RPC & 7/27, 7/25 Arms Act P/s Baramulla	Sh. Altaf Ahmed khan, DySP Baramulla
6	FIR No. 17/2006 offence U/S 302/364 RPC & 4/25 Arms Act of P/S Chatroo titled 'State Vs Mohd Abass and Ors'.	Sh. Sajjad Khan , DySP DAR Kishtwar
7	UT of J&K Vs Mohammad Akbar Malik and Anr, has admitted the accused involved in case FIR No. 18/2022 u/s 13,39 ULA(P) Act P/s Kunzar	SDPO Tangmarg, Sh Imtiyaz Ahmed
8	Harsh Dev Bhau V/s U.T of J&K & others in WP (C) No. 1827/2019, T.A No. 61/670/2020	Inspector Mr. Nasir Ahmad Shah, Dy. S.P (S) Personnel PHQ
9	Zahid Majeed Sheikh Vs UT of J&K FIR No.55/2022 u/s 376 IPC P/S Bemina	Sh. Majeed Mehboob SDPO West Srinagar
10	Showkat Ahmad Tantray Vs UT of J&K FIR No.137/2019 u/s 18,23 ULAP Act, 7/25 Arms Act P/s Chadoora	Sh. Mohd Anzar Shah, Dysp PC Chadoora
11	Manzoor Ahmad mir Vs UT of J&K FIR No.180/2022 u/s 8/20 NDPS Act P/s Bijbehara	Sh. Shah Umar, SDPO Bijbehara
13	UT of J&K Vs Adil Ahmad Pala and Anr, FIR No.60/2020 u/s 8/20,29 NDPS Act P/S Act P/S Kulgam,	Sh. Syed Gazanffar, Dysp Hqrs Kulgam
13	UT of J&K Vs Sajid Anzer Shah and Ors, FIR No.63/2022 u/s 8/21,29 NDPS Act, 18,23 UAPA, 7/25 IA Act P/s Uri,	Sh. Showket Ali, SDPO Uri
14	Jag Mohan & others Verses Union Territory of Jammu and Kashmir and Others in WP (C) No.559/2024	Smt. Anita Pawar, Dy. S.P
15	Maqsood Hussain Versus U.T of J&K and others in O.A. No. 1685/ 2021.	Mr. Siraj-ud-din Shah (Dy. S.P-M) Administrative Officer PHQ, J&K

*Jm*

*Nayaz*